

(b) and (c) The major and medium projects under AIBP are to be monitored by the Regional Offices of the Central Water Commission twice a year by paying field visit and discussions with the project execution agencies of the State Governments. Subsequently, monitoring reports are prepared incorporating *inter-alia* physical and financial achievements of the project, bottlenecks in implementation of projects and suggestions for expediting project execution.

The monitoring reports are sent to all concerned including concerned State Governments. The surface minor irrigation schemes are monitored by the State Governments themselves and Central Water Commission and Ministry of Water Resources are to monitor them on sample basis. The Ministry of Water Resources reviews performance of projects from time to time by convening Review Meetings with the officers of the State Governments. The officer of the Ministry of Water Resources also monitors physical and financial performance of the projects by field visit and discussions with the State Government officers.

(d) to (f) AIBP Review meetings are already held by the Ministry of Water Resources on various issues during May-June 2009 which *inter-alia* includes physical and financial achievements during 2008-09, programme of state governments for 2009-10, grant requirements of the State Governments for 2009-10, bottlenecks in implementation of projects and likely solutions.

Construction of river dam

†3630. SHRI RUDRA NARAYAN PANY : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government is aware that there is any tension prevailing between Orissa and Andhra Pradesh due to construction of river dam in border areas of the States;

(b) if so, the details thereof;

(c) whether any case has reached the court;

(d) whether Centre has taken any step to solve this dispute;

(e) if so, the details thereof; and

(f) whether any memorandum has been submitted to the Centre on behalf of both the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) :
(a) to (f) The Government of Andhra Pradesh has taken up construction of the Polavaram project which is being opposed by the Government of Orissa demanding that project should be formulated that no submergence takes place due to back water of the project in the territory of Orissa. The Government of Orissa has also taken up the matter with the Government of India and also in Court.

Inter-State agreement dated 2.04.1980 among the Basin States namely Andhra Pradesh, Madhya Pradesh (now Chhattisgarh) and Orissa provides for construction of Polavaram project with

†Original notice of the question was received in Hindi.

FRL/MWL 150 ft by the Government of Andhra Pradesh. The agreement *inter-alia* provides for either construction and maintaining protective embankments in Orissa and Chhattisgarh or paying compensation to land and property likely to be affected above RL 150 feet due to all effects including backwater effect at the cost of Polavaram Project. As per this agreement, the option is to be exercised by the affected States of Orissa and Chhattisgarh at the time of construction. However, the Government of Andhra Pradesh has kept provision in the Detailed Project Report of the Polavaram project for construction of protective embankment.

There is no consensus among the party States on the extent of submergence from the project. Cases have been filed by Government of Orissa in Supreme Court which are continuing in the court.

Availability of ground water

3531. SHRI SHARAD ANANTRAO JOSHI : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any system available in the country for assessing the availability of ground water in various regions; and

(b) if so, the trends in the depth at which ground water is available in different regions over the last 10 years?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA) :
(a) Availability of ground water in the country is assessed jointly by Central Ground Water Board (CGWB) and the State Ground Water Organizations.

(b) The details of water level range in different States of the country have been given in the enclosed Statement.

Statement

State-wise water level range in the country (January, 2009)

States/UTs	Depth to ground water (in meter)	
	Min.	Max.
1	2	3
Andhra Pradesh	0.00	21.15
Assam	0.33	17.09
Bihar	0.17	11.45
Chandigarh	2.3	15.01
Chhattisgarh	0.42	28.13
Dadra & Nagar Haveli	1.65	9.48
Delhi	1.03	61.33